

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-52/2006/4592/A

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Roushan Lal,  
District & Sessions Judge,  
Karbi Anglong.

Dated Guwahati, the <sup>1h</sup> 30 May, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/4503/2024 Dated 22.05.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for twelve days from 10.06.2024 to 21.06.2024** (prefixing 08.06.2024 to 09.06.2024; suffixing 22.06.2024 to 23.06.2024), **along with station leave permission, from the evening of 07.06.2024 till the morning of 24.06.2024.** Further, you are asked to hand over charge to the Additional District & Sessions Judge, Karbi Anglong, and in her absence to the next senior most Judicial Officer available at the station before proceeding on leave.


Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-52/2006/4593-4594/A, dated , 30-05-2024**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. (Copy of leave application is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
